

Present:

: Sri S.K. Kabra
Addl. Sessions Judge (FTC)
Dibrugarh.

Criminal Misc. (B) Case No. 696 of 2021

Order

18.12.2021

This is a petition u/s 438 of CrPC for granting pre-arrest bail to accused persons (1) Sri Arshad Rahman, (2) Smti. Farida Rahman and (3) Sri Rajibur Rahman, who are apprehending arrest, in connection with Lahowal P.S. Case No. 361/2021 registered u/s 498-A of IPC r/w Section 4 of D.P. Act.

Called for Case record is received. I have also heard both the parties.

During hearing, Ld. Counsel for the petitioner/accused submitted that accused persons are innocent and falsely implicated in the case. It is also submitted that accused persons will not evade the trial. Learned Counsel for the accused persons further submits accused persons shall abide by any condition imposed upon them if bail is granted.

I have considered the submissions of both sides.

I have gone through the entire record. On 26.11.2021, the petitioners/accused persons were granted interim bail with condition that they shall appear before the I.O. and cooperate in the investigation. It appears from the record that the accused persons have appeared before the I.O. in compliance of said direction. The statements of the accused persons are also recorded by the I.O.

I have perused the case diary and the evidence collected by the I.O. Having considered the same, **the order dated 26.11.2021 granting interim bail to accused persons (1) Sri Arshad Rahman,**

C/O Arshad Rahman
874/21
29/12/21

Copy to CJM
873/21
29/12/21

(2) Smti. Farida Rahman and (3) Sri Rajibur Rahman, is hereby made absolute under the same terms and conditions.

Accordingly, the anticipatory bail petition is disposed of.


Addl. Sessions Judge (F.T.C.)
Dibrugarh